

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 258 OF 2017 &
IA NO. 631 OF 2017 & IA NO. 369 OF 2018**

Dated: 5th April, 2018

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

**M/s Asian Fine Cements Pvt. Ltd. ... Appellant(s)
Vs.
Punjab State Electricity Regulatory Commission Respondent(s)
& Anr.**

Counsel for the Appellant(s) : Mr. Ajay Vaidya
Counsel for the Respondent(s) : Mr. Sakesh Kumar for R-1

ORDER

**IA NO. 369 OF 2018
(Appln. for condonation of delay in filing reply)**

In this application, the applicant/respondent has prayed that delay in filing reply may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing reply. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing reply is condoned and reply is taken on record. Application is disposed of.

APPEAL NO. 258 OF 2017

Learned counsel for the appellant seeks four weeks time to file rejoinder. He may file the same on or before 04.05.2018 after serving copy on the other side.

List the matter on **09.07.2018**.

**(Justice N. K. Patil)
Judicial Member**

**(I.J. Kapoor)
Technical Member**